

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**  
**APPEAL NO. 5 OF 2010**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 04.11.2010 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Mumbai International Airport Pvt. Ltd (MIAL)**

**... Appellant**

**Versus**

**AERA & Ors.**

**... Respondents**

**Appearances :**

Mr. P.S. Narasimha, Sr. Advocate with Mr. Sakya Singh Chaudhari, Mr. Rahul Singh and Mr. Sriram, Advocates for the Appellant

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent No. 1

Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)

Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Respondent Nos. 3 and 6

Mr. Parijat Sinha & Mr. Anil Kumar Mishra, Advocates for R-8

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. List the matter on 24<sup>th</sup> November, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 6 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 05.01.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Mumbai International Airport Pvt. Ltd (MIAL)**

**... Appellant**

**Versus**

**AERA**

**... Respondent**

**Appearances :** Mr. P.S. Narasimha, Sr. Advocate with Mr. Sakya Singh Chaudhari, Mr. Rahul Singh and Mr. Sriram, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent No. 1

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. List the matter on 24<sup>th</sup> November, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 7 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Bangalore International Airport Limited (BIAL)  
Versus**

**... Appellant**

**UOI & Ors.**

**... Respondents**

**Appearances :** Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Anish Pathavak and Mr. Bhanu Sood, Advocates for the Appellant.  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Ms. Anjana Gosain, Advocate for R-1  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent No. 2

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. Written submissions have been filed by some of the respondents. The other parties shall file the written submissions, without fail, within three weeks. The matter shall be taken up on 16<sup>th</sup>, 17<sup>th</sup> and 23<sup>rd</sup> November, 2011. No other matter shall be listed on these dates.

It is made clear that even if any final order is passed by the respondent – Airports Economic Regulatory Authority, the same shall not be given effect to without leave of this Court.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 12 OF 2011 with I.A. No. 14**

**Tagged with Appeal No. 07/2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No 5, 12, 17 and direction No. 4 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat

Chairman

Hon'ble Shri Rahul Sarin

Member

Hon'ble Mrs. Pravin Tripathi

Member

**In the matter of :**

***Bangalore International Airport Ltd. (BIAL)***

***... Appellant***

***Versus***

***AERA & anr.***

***... Respondents***

**Appearances :** Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Anish Pathavak and Mr. Bhanu Sood, Advocates for the Appellant.  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal & Ms. Rameeza Hakeem, Advocates for Respondent No.1  
Ms. Anjana Gosain, Advocate for R-2

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. Written submissions have been filed by some of the respondents. The other parties shall file the written submissions, without fail, within three weeks. The matter shall be taken up on 16<sup>th</sup>, 17<sup>th</sup> and 23<sup>rd</sup> November, 2011. No other matter shall be listed on these dates.

It is made clear that even if any final order is passed by the respondent – Airports Economic Regulatory Authority, the same shall not be given effect to without leave of this Court.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**  
**APPEAL NO. 08 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**GMR Hyderabad Airport Ltd. (HIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent No. 1  
Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. Written submissions have been filed by some of the respondents. The other parties shall file the written submissions, without fail, within three weeks. The matter shall be taken up on 16<sup>th</sup>, 17<sup>th</sup> and 23<sup>rd</sup> November, 2011. No other matter shall be listed on these dates.

It is made clear that even if any final order is passed by the respondent – Airports Economic Regulatory Authority, the same shall not be given effect to without leave of this Court.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 10 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**GMR Hyderabad Airport Ltd. (HIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent No. 1  
Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. Written submissions have been filed by some of the respondents. The other parties shall file the written submissions, without fail, within three weeks. The matter shall be taken up on 16<sup>th</sup>, 17<sup>th</sup> and 23<sup>rd</sup> November, 2011. No other matter shall be listed on these dates.

It is made clear that even if any final order is passed by the respondent – Airports Economic Regulatory Authority, the same shall not be given effect to without leave of this Court.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 09 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Cochin International Airport  
Limited (CIAL)**

**... Appellant**

**Versus**

**AERA**

**... Respondent**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. Written submissions have been filed by some of the respondents. The other parties shall file the written submissions, without fail, within three weeks. The matter shall be taken up on 16<sup>th</sup>, 17<sup>th</sup> and 23<sup>rd</sup> November, 2011. No other matter shall be listed on these dates.

It is made clear that even if any final order is passed by the respondent – Airports Economic Regulatory Authority, the same shall not be given effect to without leave of this Court.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**  
**APPEAL NO. 11 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the direction No. 5 of order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Cochin International Airport  
Limited (CIAL)**

**... Appellant**

**Versus**

**AERA**

**... Respondent**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent

**ORDER**

19<sup>th</sup> October, 2011

Heard the learned counsel for the parties. Written submissions have been filed by some of the respondents. The other parties shall file the written submissions, without fail, within three weeks. The matter shall be taken up on 16<sup>th</sup>, 17<sup>th</sup> and 23<sup>rd</sup> November, 2011. No other matter shall be listed on these dates.

It is made clear that even if any final order is passed by the respondent – Airports Economic Regulatory Authority, the same shall not be given effect to without leave of this Court.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**



**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**I.A. No. 10**

**IN**

**APPEAL NO. 02 OF 2010**

**[For clarification / modification to the order dated 11.05.2011 passed by the Tribunal]**

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Mumbai International Airport Pvt. Ltd (MIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. P.S. Narasimha, Sr. Advocate with Mr. Sitesh Mukherjee, Mr. Rahul Singh and Mr. Sriram Parakkit, Advocates for the Appellant  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent No. 1  
Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)

**ORDER**

19<sup>th</sup> October, 2011

We have heard the learned counsel for the parties. The time for doing the needful in terms of the order dated 11<sup>th</sup> May, 2011 is extended till 31<sup>st</sup> January, 2012. With this, IA stands disposed of.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**I.A. No. 11**

**IN APPEAL NO. 03 OF 2010**

**[For clarification / modification to the order dated 11.05.2011 passed by the Tribunal]**

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Delhi International Airport Pvt. Ltd (DIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. Gopal Jain with Mr. Ankur Sood, Advocates for the Appellant  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Mr. Rajat Brar, Ms. Rameeza Hakeem and Mr. Anvit Jain, Advocates for Respondent No. 1  
Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)

**ORDER**

19<sup>th</sup> October, 2011

We have heard the learned counsel for the parties. The time for doing the needful in terms of the order dated 11<sup>th</sup> May, 2011 is extended till 31<sup>st</sup> January, 2012. With this, IA stands disposed of.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**